

| Serial No. of Order | Date of Order | Order with Signature | Office note as to action (if any) taken on order |
|---------------------------|------------------|--|--|
| 10 | 13.3.97 | <p>Heard learned counsel for the applicant and Shri Ashok Mohanty, learned Senior Standing Counsel for the Respondents.</p> <p>It is noticed from the letter dated 14.11.1996 produced by learned Senior Standing Counsel that (taken on record) that excess amount deducted by way of recovery of LTC advance from the petitioner to the tune of Rs.8976/- has been remitted to his banker vide Cheque No.258637 dated 13.11.1996. In this letter it is also mentioned that penal interest already recovered on Rs.8976/- is not refundable.</p> <p>Heard learned counsel for the petitioner and learned Senior Standing Counsel on the question of refund of penal interest in respect of allowed claim of Rs.8976/- It was pointed out by the learned counsel for the petitioner that this has amount has been allowed to him legitimately as LTC claim, and the penal interest has been wrongly recovered. As this amount of Rs.8976/- was wrongly as a wrong deduction, there cannot be any question of recovering penal interest on this amount.</p> <p>Respondents are therefore directed to refund ^{recovered from him} to the petitioner the penal interest on this amount of Rs.8976/- within a period of 90 days from the date of receipt of a copy of this order. With this observation the O.A. is disposed of. No costs.</p> | <p>VICE-CHAIRMAN</p> <p>MEMBER (JUDICIAL)</p> |